

ITEM NO.23

COURT NO.4

SECTION IX

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) .....Diary No(s).18197/2023

(Arising out of impugned final judgment and order dated 03-08-2022 in PILWP No.15/2021 passed by the High Court of Judicature at Bombay at Goa)

GANV BHAVANCHO EKVOTT &amp; ORS.

Petitioner(s)

VERSUS

SOUTH WESTERN RAILWAY &amp; ORS.

Respondent(s)

IA No.109756/2023 - CONDONATION OF DELAY IN FILING

IA No.109758/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No.109757/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Date : 02-08-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT  
HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s) Dr. S. Muralidhar, Sr. Adv.  
Ms. Srishti Agnihotri, AOR  
Mr. M. A. Karthik, Adv.  
Mr. Maitreya Subramaniam, Adv.  
Ms. Pallak Bhagat, Adv.  
Ms. Ayushma Awasthi, Adv.  
Ms. Sanjana Grace Thomas, Adv.  
Ms. Sruthi Kupadakath, Adv.  
Ms. Tara Elizabeth Kurien, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

1. Delay condoned.
2. We have heard Dr.S. Muralidhar, learned Senior Counsel for the petitioners at a considerable length and carefully perused the material placed on record.
3. We find that the issues relating to ecological balance or any comprehensive damage to the fragile land where the railway line

is being expanded, have been adequately addressed by the statutory authorities and the High Court has also taken due cognizance thereof.

4. In view of the above, we see no reason to entertain this petition under Article 136 of the Constitution, which is, accordingly, dismissed.

5. However, the question of law is kept open to be decided in an appropriate case.

6. As a result, the pending interlocutory applications also stand disposed of.

(SATISH KUMAR YADAV)  
ADDITIONAL REGISTRAR

(PREETHI T.C.)  
ASSISTANT REGISTRAR